

Monday and collected information about the activities of Father Ferrer. He said that he has detailed information about how much money Father Ferrer has paid to some of the MPs to help him to get the extension order. He also said that he is going to inform the President of India about this and demand that the President should look into the activities of these Members of Parliament".

This report refers to two months' extension granted to Father Ferrer to stay in India as announced by the hon. Home Minister in Parliament on 22nd April, 1966.

Several Members of Parliament belonging to various parties had made representations both to the Prime Minister and the Home Minister. The allegation that some Members of Parliament took cash from Father Ferrer to help him to get the extension order is not only libellous but also a breach of privilege and contempt of this House. In violating the privilege of the Members of this House the Editor, the Publisher and the Proprietor of the *Maharashtra Times* have conspired with Mr. B. V. Pranjpe by prominently publishing this news.

I, therefore, request that the matter be referred to the Privileges Committee for detailed investigation in respect of all these persons and report by the beginning of the next session of the Lok Sabha.

MR. SPEAKER : I do not think there is any difference of opinion on this. It is a very serious allegation. I think there need be no further discussion. We straightway refer it to the Privileges Committee so that the Committee may look into it. All sides of the House are accepting it.

RE. QUESTION OF PRIVILEGE.

SHRI DHIRESWAR KALITA rose —

MR. SPEAKER : Normally, either privilege issue or something is raised in the House. I am allowing it. A number of Members raised about this that the matter should be referred to the Privileges Committee. This was referred to me day

before yesterday. Yesterday, I satisfied myself that there is really some substance in it and today I allowed it.

Now, here is a friend who writes to me just now, at 12.05 hrs., saying, "I want to raise a matter of privilege at the zero hour". Where is the zero hour? Let the Rules be amended. Let us have the zero hour. You will be precise and have it. I want to only say, Mr. Kalita, that you can certainly come and tell me. At least you should have taken the trouble of telling me at 10-30 A.M., not at 12-05 hrs., just now. You write to me. Tomorrow, let us see if there is anything. I shall certainly regularise it. The hon. Members have a right to raise it. All that I want is to regularise it. That is all.

SHRI DHIRESWAR KALITA
(Gauhati) : Just one minute.

MR. SPEAKER : No please; not even one minute. You write to me, not at 12.05 hrs, a little earlier so that I can consider it.

12.27 hrs.

PAPERS LAID ON THE TABLE

Annual Report of the Hindustan
Cables Limited and Government
Review thereon

THE MINISTER OF STATE IN THE
MINISTRY OF INDUSTRIAL DEVELOPMENT
AND COMPANY AFFAIRS (SHRI
RAGHUNATH REDDI) : On behalf of
Shri F. A. Ahmed, I beg to lay on the
Table a copy each of the following papers
under sub-section (1) of section 619A of
the Companies Act, 1956 :—

- (1) Review by the Government on the working of the Hindustan Cables Limited, for the year 1966-67. [Placed in Library. See, No. LT-1198/66].
- (2) Annual Report of the Hindustan Cables Limited, for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See, No. LT-1198/66].